



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 060/00903/2021

DATED THIS THE 23rd DAY OF AUGUST, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Gurmukh Singh (Aged 59 years) S/o Sh. Jawala Singh, presently working as LSG (Formerly known as Post Master Grade – 1), Sector 22 Chandigarh 160022. (Group C).

....Applicant

(By Advocate Sh. Ravinder Pal Singh – through video conference)

Vs.

1. Union of India through the Secretary (Postal), Govt. of India, Ministry of Communication and Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi 110001. Email ID : secretary-post@indiapost.gov.in
2. Director General of Posts, Department of Posts Dak Bhawan, Sansad Marg, New Delhi 110001. Email ID : dgposts@indiapost.gov.in
3. Chief Post Master General, Punjab Circle, Sandesh Bhawan, Sector 17-E, Chandigarh 160017. Email ID : cpmg_pb@indiapost.gov.in
4. Director Postal Services, O/o CPMG, Punjab Circle, Sandesh Bhawan, Sector 17-E, Chandigarh 160017. Email ID : dps_pb@indiapost.gov.in



5. Superintendent of Post Offices, Chandigarh Division, GPO Sector 17, Chandigarh 160017. Email ID : sspo_chd@indiapost.gov.in

.....Respondents

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

1. Sh. Ravinder Pal Singh, learned counsel for the applicant submitted that the applicant was served with a Chargesheet under Rule 14 of the CCS (CCA) Rules, 1965. While filing the reply to said Chargesheet, the applicant denied all the charges set up by the disciplinary authority. However, the disciplinary authority while feeling dissatisfied with the explanation offered by the applicant in his reply, opted to hold a regular inquiry and, therefore, the Respondent No. 6 was appointed as Inquiry Officer on 14.12.2020.
2. Grievance of the applicant herein is that the proceedings are being adjourned by the Inquiry Officer from one date to another and the interests of the applicant will be seriously jeopardized if the inquiry is not concluded by 31.12.2021, the date on which he is retiring after attaining the age of superannuation.
3. Learned counsel for the applicant further submitted that the applicant will be satisfied if the present original application is disposed of with a direction to the Inquiry Officer to conclude the inquiry proceedings within a timeframe.
4. Keeping in view the aforesigned limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without



entering into the merits of the case.

5. Accordingly, the Original Application is disposed of with a direction to Respondent No. 6 to conclude the inquiry proceedings within a period of 2 months from the date of receipt of a certified copy of this order.
6. It shall, however, be open to the inquiry officer to seek extension of time to conduct the inquiry proceedings, in case the applicant does not co-operate in the said proceedings.
7. Ordered accordingly.
8. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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